

COMMITTEE ON ABSENCE OF MEMBERS  
FROM THE SITTINGS OF THE  
HOUSE

Fourteenth Report

SHRI G. C. NAIK (Keonjhar) : Sir, I beg to present the Fourteenth Report of the Committee on Absence of Members from the Sittings of the House.

13.13 hrs.

PERSONAL EXPLANATION BY  
MEMBER

(Shri J. M. Biswas)

SHRI J. M. BISWAS (Bankura) : While thanking you for allowing me to submit the following to the House under Rule 357, I would like to submit that on 14-5-1970, when a Short Notice Question was before us, Shri Hukam Chand Kachwai, a member of the House, belonging to the Jan Sangh Party, made the following observations :

“श्री हुकम चन्द कछवाय : अध्यक्ष महोदय, मेरा व्यवस्था का प्रश्न यह है कि पिछली बार जब यह प्रश्न इस सदन में भ्राम्य था तो हमारे कम्युनिस्ट साथियों ने एक फर्म के साथ हमारे साथी गुता जी का संबंध लगाया था और उस को राजनीतिक रंग देने की कोशिश की थी। मेरा ऐसा कहना है कि वित्त मंत्रालय के एक श्री के० बी० परसई, सीनियर आफिसर हैं जो कि तस्कर कार्य में पकड़े गए हैं और उस संबंध में इस सदन में भी चर्चा हुई है। उन की अच्छी सहूलियतें मिलें, वे अच्छे पद पर जाये इस की कोशिश इस सदन के कम्युनिस्ट मेम्बर श्री बिस्वास ने की है।... (व्यवधान)... उन्होंने पत्र भी लिखा है... (व्यवधान)...”

What has been stated by Shri Kachwai about me is absolutely false and baseless. I deny having done anything in favour of the said Shri K. B. Parchai or having written any letter to anybody at any time about that officer. I regret to note that Shri Kachwai has been guided by unfair consideration.\*\*

SHRI BAL RAJ MADHOK (South Delhi) : This is scandalous.

SHRI KANWAR LAL GUPTA (Delhi-Sadar) : This is absurd. It should be expunged.

MR. SPEAKER : I am sorry I cannot allow it to go on record. He has added something more to what was shown to me.

SHRI J. M. BISWAS : It is also regrettable that his party leaders have seldom tried to restrain him while the said member violated all norms of the House and keeps on committing misconduct.

SHRI K. LAKKAPPA (Tumkur) : There have been persistent allegations continuously made against Shri Parchai in connection with so many defalcations. He should be removed from service. Why has he not been removed ?

SHRI MADHU LIMAYE (Monghyr) : On a point of order.

MR. SPEAKER : Shri Biswas came to me this morning and wanted to contradict Shri Kachwai's statement. He wanted to contradict it in two or three words. But I did not see the portion which he reads and which I have to expunge now.

श्री मधु लिमये : अध्यक्ष महोदय, मेरा प्वाइंट ऑफ ऑर्डर है। कई दफा यहां पर मैंने यह प्रश्न किया है कि जो व्यक्तिगत स्पष्टीकरण के बक्तव्य हैं वह लिखित रूप में स्पीकर साहब के पास पहले दे दें, स्पीकर साहब उनको पढ़ें, एडिट करें और जो स्वीकृत है उसी को यहां पढ़ा जाय ताकि बाद में यहां हल्ला न हो। यह हमेशा कहते रहे हैं लेकिन पता नहीं धार० के० बिरला के जमाने से यह सिलसिला चल पड़ा है। पाटिल साहब ने इसी तरह हमारे ऊपर लाइन लगाए, बाद में वह हम ने एक-एक आरोप प्रूब किए।

अध्यक्ष महोदय : इस में कभी डिपार्चर नहीं हुआ। इन्होंने जो मुझे सुबह दिया उस में अभी ऐड कर दिया। I am not going to allow it (Interruptions.)

\*\*Expunged as ordered by the Chair.

**SHRI J. M. BISWAS :** It is a highly objectionable thing. If a Member is saying things irresponsibly against another Member, it is a very irresponsible thing.

**अध्यक्ष महोदय :** अगर वह इर्रस्पान्सिबिल हैं तो आप तो न हो जाइए ।

**SHRI J. M. BISWAS :** There should be some procedure by which the Speaker could take it up with the other Member.

**MR. SPEAKER :** You have every right to take it up ; that is why I did not deny.

**SHRI S. M. BANERJEE (Kanpur) :** I would not have raised this issue. But Parliament is adjourning tomorrow. You are aware that from 12th May nearly 8,000 workers of the Bharat Heavy Electricals are on strike, at Hardwar, I request you to ask the hon. Minister of Labour or Mr. Fakhruddin Ali Ahmed to make a statement tomorrow.

**MR. SPEAKER :** I have got yours for 377 but I have decided not to allow it but to ask the Minister to make a statement.

**DR. RAM SUBHAG SINGH (Buxar) :** A heat-wave is sweeping all the North Indian States for the last ten days or so and about a thousand persons have already been killed due to the intensity of the heat and thousands of cattle have also died. I request you to ask the hon. Minister to make a statement in this regard. Previously certain succour was also provided when similar incidents took place in 1960-61. Therefore, something should be done on behalf of the Government. There is another incident and more than 500 houses have been burnt in Kashmir valley.

**MR. SPEAKER :** It would have been much better if something was given to me in advance.

**SHRI BAL RAJ MADHOK (South Delhi) :** We gave a call attention notice. Let the Minister make a statement.

**MR. SPEAKER :** I shall have to examine it. About the first part, I shall allow it.

**SHRI A. SREEDHARAN (Badagara) :** There has been widespread and persistent reports that the Government of India are thinking of shifting the rocket launching station from Thumba in Kerala to some other place. I filed a call attention which was not admitted. I request you to direct the Prime Minister to make a statement and clarify the matter.

**MR. SPEAKER :** I shall send it to her.. (*Interruptions.*) Why are you all getting up like this ? I had some advance intimation about these matters. I disapprove of abrupt interventions.. (*Interruptions.*)

**SHRI JYOTIRMOY BASU (Diamond Harbour) :** I have given a call attention motion asking the Government to make a statement on Bengal land policy about which we are reading in the Press every day ; it is a serious matter.. (*Interruptions.*)

**MR. SPEAKER :** I shall look into it ; I do not promise anything.

**श्री मधु लिमये (मुंगेर) :** अध्यक्ष महोदय मैं मंत्री महोदय से दो वक्तव्य चाहता हूँ नेशनल फिटनेस कार्पस के बारे में, इधर 9 दिन से इन लोगों का आन्दोलन चल रहा है, मंत्री महोदय ने आश्वासन दिया कि किसी को निकाला नहीं जायगा और 15 लोग निकाल दिए गए । दिल्ली का एक तेजपाल सिंह है, उस के कम्पाउंड फेन्चर हुआ है, उस को नौकरी से निकाल दिया गया । मंत्री महोदय ने आश्वासन दिया था कि ऐसी किसी भी स्कीम को हाथ में नहीं लेंगे जो राज्य के तेहत आती है । लेकिन मुझे पता चला है कि आप ने एन० एस० प्रो०/ एन० एस० सी० की नई स्कीम बनाई है जो राज्यों के अधिकार में आती है—इस तरह से बाद में हजारों लोग बेकार हो जाते हैं । मैं चाहता हूँ—इस के संबंध में मंत्री महोदय वक्तव्य दें ।

दूसरा वक्तव्य मैं इस विषय पर चाहता हूँ— मंत्री महोदय तो चले गये, अब क्या वक्तव्य देंगे । इस लिये इसे बाद में कहूँगा ।

श्री मोल्लू प्रसाद (बांसगांव) : अध्यक्ष महोदय, मेरा व्यवस्था का प्रश्न है। मैंने एक कार्य स्थगन प्रस्ताव की सूचना दी थी लेकिन मुझे पता चला है कि आप ने उसे रिजेक्ट कर दिया है। पिछले महीने अनुसूचित जातियों के आयुक्त की तीन रिपोर्टें रखी गई थीं तथा उन पर विचार के लिये पांच घंटे का समय रखा गया था, लेकिन कल की जो कार्यसूची मेरे पास आई है, उस में आप ने मध्य निषेध का मामला भी धुसेड़ दिया है, इस तरह से इन रिपोर्टों पर विचार करने के लिए 5 घंटे का समय नहीं मिल पायेगा। मैं चाहता हूँ कि मंत्री महोदय, इस के सम्बन्ध में वक्तव्य दें। मैं यह भी जानना चाहता हूँ कि आपने मेरा कार्य स्थगन प्रस्ताव किस नियम के अनुसार रिजेक्ट किया है। जब यह प्रस्ताव नियम 56, 57, 58, 59 के अनुकूल है तब आपने इस को एक्सेप्ट क्यों नहीं किया। आप को इसे स्वीकार करने का अधिकार है, आप आज्ञा देते तो हम 50 आदमी इस के पक्ष में खड़े हो जाते तो हमारी यह चर्चा मान ली जाती।

MR. SPEAKER : Order, order. Everything was brought before the Business Advisory Committee. It is not my personal decision.

SHRI RANGA (Srikakulam) : I would like you to tell the Minister of Parliamentary Affairs to see that a statement is made, as has been indicated in the papers, at least tomorrow as to what the Government wishes to do in regard to Birla Bhavan and also about the installation of the Mahatma Gandhi statue. (Interruption.)

MR. SPEAKER : Let us see about the pending matters.

श्री कंबर लाल गुप्त (दिल्ली-सदर) : अध्यक्ष महोदय, मैंने भी आप को आज सुबह एक बिट्टी लिखी है, जिस में दो बातों का उल्लेख किया है...

अध्यक्ष महोदय : आप ने सुबह बिट्टी लिखी है, उस को कब देखूंगा।

13.23 hrs.

RESOLUTIONS RE : RAILWAY CONVENTION COMMITTEE—(Contd.)

THE MINISTER OF RAILWAYS  
(SHRI NANDA) Rose—

SHRI SEZHIYAN (Kumbakonam) : Sir, on a point of order about item No. 17.

Yesterday—

MR. SPEAKER : You should have left something for me also to tell you. He discussed it with me and the resolution, because it was not withdrawn, was allowed to come as it is today. Now, he will accept the amendment, and it will come.

SHRI SEZHIYAN : Yesterday, that was moved and you suggested that the amended form will come.

MR. SPEAKER : He is not going to confine himself to four.

SHRI SEZHIYAN : We have not received any motion of amendment. There was ample time and so the Minister himself might have given a notice of amendment. He has not given it. We have not received it in the required form. As there was ample time given, why not he come with an amendment ?

श्री कंबर लाल गुप्त (दिल्ली-सदर) : अध्यक्ष महोदय, मेरा संशोधन है कि चार के बजाय दो कर दिया जाय। इसे आप मान लीजिये।

MR. SPEAKER : Well, Mr. Sezhiyan, he consulted me and I looked into the matter. There was no way out except that he will move it now and then accept it.

SHRI NANDA : In the course of the discussion yesterday it was pointed out to me that it will serve my purpose as well if instead of having four more members there are two more members.

So, with your permission, I beg to move :

In the Resolution,

in line 8, for the figure "4", substitute the figure "2".